

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 3171 of 2014**

Mr. Jams Minj & Anr. .... .. Petitioners  
Versus  
Most. Helena Tete .. ... Respondent

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Petitioners : Mr. Pankaj Kumar Mahto, Advocate  
For the Respondent :

.....

**05/ 07.09.2021.**

It appears from office note dated 28.08.2021 that defect nos.1 to 5 as pointed out vide stamp reporting dated 02.07.2014 have not been removed.

Defect nos.1 to 5 are as follows:-

Defect no.1- Deficit C.F.S. amounting Rs.230/- only may be given.

Defect no.2- Certified copy with due authentication fee may be given.

Defect no.3- Provision of law may be verified.

Defect no.4- Vakalatnama has not been signed by petitioner no.2.

Defect no.5- Name of the petitioner no.2 with address has not been written on vakalatnama.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 16.07.2014, but defects were not removed. Thereafter it was listed before the Lawazima of learned Registrar General on 18.02.2021, but defects have not been removed.

Considering the same, learned counsel for the petitioners is granted two weeks time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 03.07.2014.

Put up this case on 22.09.2021.

**(Kailash Prasad Deo, J.)**